1 CP 2/2021

## Central Administrative Tribunal Madras Bench

#### CP/310/00002/2021 (in) OA/310/01611/2019

### Dated the 30<sup>th</sup> day of March Two Thousand Twenty One

PRESENT
Hon'ble Mr.S.N.Terdal, Member(J)
&
Hon'ble Mr.C.V.Sankar, Member(A)

S. Vaithiyanathan,
S/o Sepaiyan,
41/77, Mariamman Koil Street,
Kadambadi,
Nagappattinam. ...Applicant/Applicant
By Advocate M/s.AVVS Bujanga Rao

#### Vs.

Shri M.L.Karmakar
The Principle Chief Commissioner of Income-Tax,
Cadre Controlling Authority,
Tamil Nadu & Puducherry,
M/o Finance, Department of Revenue,
Aayakar Bhawan, 121, Mahatma Gandhi Road,
Nungambakkam,
Chennai. ... Respondent
By Advocate Mr.M.T.Arunan

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# ORAL ORDER [Pronounced by Hon'ble Mr.S.N.Terdal, Member(J)]

This CA was filed by the applicant against the respondent alleging wilful disobedience of the orders passed by this Tribunal in OA No.1611/2019 dated 4.12.2019. Notice was issued to the respondent.

- 2. Today when the matter is taken up for 'Orders', counsel for the respondent submits that the respondent has complied with the order of the Tribunal.
- 3. Hence, this CP is closed with liberty to the applicant to seek remedy if he is aggrieved by the compliance order. Notices of contempt are discharged.

(C.V.Sankar) (S.N.Terdal) Member(A) Member(J)

30.03.2021

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